GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

STARRED QUESTION NO:442 ANSWERED ON:27.08.2010 INTEGRATED CHILD DEVELOPMENT SERVICES SCHEME Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether cases of corruption in the procurement of foodgrains under the Integrated Child Development Services (ICDS) Scheme have been reported;
- (b) if so, the details of the cases reported during each of the last there years and the current year;
- (c) the action taken by the Union Government in the matter;
- (d) whether the States are hiring contractors for procurement, storage and distribution of foodgrains to children under the ICDS Scheme in contravention of Supreme Court orders;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the corrective steps taken by the Union Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (f): A Statement is laid on the Table of the House.

Statement referred to in Reply to parts (a) to ff) of Lok Sabha Starred Question No.442 for 27.08.2010 by Shri Anandrao Adsul and Shri Gaianan D. Babar regarding Integrated Child Development Services Scheme.

(a) to (f): Under the Integrated Child Development Services (ICDS) Scheme, the responsibility for procurement of foodgrains including those allocated under Wheat Based Nutrition Programme(WBNP) and management thereof for providing Supplementary Nutrition rests with the States/UTs. Thus, any complaint of corruptior./irregularity, if received by the Govt. of India, is referred to the concerned States/UTs for a report and appropriate action in the matter.

During the past 3 years and the current year, a total of 8 complaints have been received, one each about the States of Maharashtra, Madhya Pradesh, Nagaland, Chhattisgarh and two each about the States of Uttar Pradesh and Bihar which contained allegations regarding irregularities in management of Supplementary Nutrition Programme. All these have been forwarded to the State Governments for report. Of them, only two complaints, one in the case of Nagaland and one in the case of Chhattisgarh Â'; were about corruption in procurement of foodgrains. The State Govt. of Nagaland has responded that the allegations made in the complaint were without any substance. However, in the case of Chhattisgarh, the State Government is yet to investigate into the matter and submit its report.

All States/UTs ruive reported non-engagement of contractors except the State of Arunachal Pradesh who has sought time from the Hon`ble Supreme Court for compliance.